

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGLAM): (a) 567 complaints have been received by the Government against the companies registered under the Companies Act, 1956 in Bombay since July to December, 1991. As regards the names of such companies, necessary information is being collected and will be laid on the Table of the House.

(b) On receipt of complaints against any company, the matters were processed for ascertaining the factual position and for obtaining the reply of the company, to initiate further appropriate action under the Companies Act, 1956.

[English]

Purification of Water

7759. SHRI VISHWANATH SHASTRI: Will the Minister of DEFENCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Pani Sudh Karne Ki Takneek par Kabja" appearing in the "Navabharat Times" dated February 22, 1992;

(b) whether a multi-national company has been stalling the use of a very simple indigenous technique to test the polluted water for the last five years;

(c) if so, the names of the multinational company; and

(d) the corrective steps being taken in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) No, Sir. Technology has been transferred to more than one agency on non-exclusive basis.

(c) Does not arise.

(d) Not applicable, in the light of answer to (b) above.

Import of Spares

7760. SHRI JANGBIR SINGH:
SHRI DHARAM PAL SINGH
MALIK:

Will the Minister of FINANCE be pleased to state:

(a) the details of various concessions allowed for import of spares under project imports for various industries;

(b) whether spares are allowed to be imported under project imports under Notification No. 9801;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c) At present, spare parts, other raw materials (including semi-finished material) or consumable stores required for the maintenance of a plant or a project mentioned under sub-heading No. 9801.00 of the Customs Tariff are permitted to be imported subject to the condition that the value of such spare parts, other raw materials or consumable stores does not exceed 10% of the value of the goods mentioned in the said sub-heading. Spares imported in terms of these provisions attract the same rate of duty as is applicable to the project of which they form a part. The present rates of duty

chargeable to spares imported for different types of project are as follows:

Type of project	Rate of duty
General project	55%
Electronics projects	50%
Power projects	30%
Coal-mining projects	30%
Projects for refining or crude petroleum	30%
Fertilizer projects	15%

(d) Does not arise.

Ncc Training in Kerala

7761. SHRI THAYAL JOHN ANJALOSE: Will the Minister of DEFENCE be pleased to state:

(a) the number of High and Senior Secondary Schools in Kerala where NCC training is being imparted at present;

(b) whether the Government have received any request for starting NCC divisions in some more schools in Kerala;

(c) if so, whether the Government propose to start NCC training in more schools in the State during 1992-93; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) 448.

(b) The Kerala State Directorate of NCC has received requests for starting NCC in more schools.

(c) and (d) Kerala, along with other States/UTs are to be covered by 20,000 additional slots of NCC cadets sanctioned for two years; 1991-92 and 1992-93. Preference is to be given to Navodaya Vidyalyayas. Precise number of slots to be allotted to Kerala has not yet been decided.

Cochin Shipyard

7762. SHRI P.C. THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the capital investment of Cochin Shipyard Limited;

(b) the ways and means by which it was raised and the interest per annum in case of loan;

(c) whether the Government propose to convert the loan advanced to Cochin Shipyard into equity shares so as to reduce the interest for capital investment; and

(d) if so, the other steps taken by the Government to restructure the Cochin Shipyard Limited?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). The total investment of the Government of India in Cochin Shipyard Ltd. as on 31st March, 92 has been Rs. 193.38 crores. Details are given below:

(Rs. in crores)

S.No.	Description	Equity	Loan	Total
1.	Original project	62.96	54.46	117.42